

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF M/s THREE PLATINUM SOFTECH PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	THREE PLATINUM SOFTECH PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	19-11-2009
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72900DL2009PTC196211
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office : B-231, Okhla Industrial Area, Phase-1, New Delhi-110020
6.	Insolvency commencement date in respect of corporate debtor	7 <sup>th</sup> August, 2019 (Order uploaded on website of NCLT on 28 <sup>th</sup> August, 2019)
7.	Estimated date of closure of insolvency resolution process	3rd February, 2020 (180 <sup>th</sup> days from the insolvency commencement date.)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rajendra Kumar Registration No. : IBBI/IPA-001/IP-P00461/2017-18/10804
9.	Address and e-mail of the interim resolution professional, as registered with the Board	813A Ansal Vikasdeep Building, 8 <sup>th</sup> Floor, Laxmi nagar, District Center, Delhi-110092. Email- Rajendra.singhania@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	813A Ansal Vikasdeep Building, Laxmi nagar, District Center, Delhi-110092. Email : irp.tpspl@gmail.com
11.	Last date for submission of claims	11 <sup>th</sup> September, 2019 (14 days from the date of intimation of order i.e. 28.08.2019)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per information available with IRP.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable as per information available with IRP.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/downloadform.html">https://ibbi.gov.in/downloadform.html</a>  Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s **Three Platinum Softech Private Limited** on 7<sup>th</sup> August, 2019 (Copy of the order was communicated to the undersigned on 28<sup>th</sup> August, 2019).

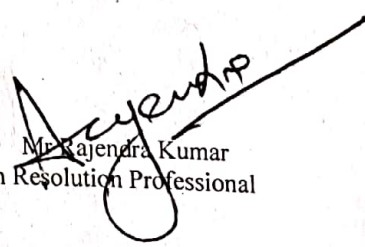
The creditors of M/s **Three Platinum Softech Private Limited**, are hereby called upon to submit their claims with proof on or before 11<sup>th</sup> September, 2019 to the Interim Resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 28/08/2019  
Place : New Delhi

  
Mr. Rajendra Kumar  
Interim Resolution Professional